

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
LUCKNOW CIRCUIT BENCH

Registration T.A. No. 1897 of 1987

(W.P. No. 2845 of 1985)

A.I.P.A. Employees Association
Lucknow Branch, Lucknow, through
its Secretary. Applicant

Versus

Union of India & Others.... Respondents

Hon. Mr. Justice U.C. Srivastava, V.C.

Hon. Mr. A.B. Gorthi, Member (A)

(By Hon. Mr. Justice U.C. Srivastava, V.C.)

This is a transferred case under Section 29 of the Administrative Tribunals Act, 1985. The Writ Petition was filed by the All India Postal Accounts Employees Association, Lucknow for a direction to the opposite parties to decide the representations as contained in Annexure No. 4, 5 and 7 to the Writ Petition. The Employees Association has claimed many reliefs in this petition. The case is that vide letter dated 28.12.71 issued by Director General, Posts and Telegraphs, New Delhi to all the Heads of Circles a scheme was introduced for employment of Short Duty Staff to cope with the peak hour traffic in the Post and RMS Branches of the Department. The applicant alongwith its 25 members filed the above Writ Petition basing their claims specifically on Clause 7 of the Annexure-3. The petitioner alongwith 25 others made representations on 21.2.85, 23.3.85 & 24.6.85 contained in Annexures 4, 5 & 7 respectively. But these representations have not yet been decided by the respondents. The learned counsel for the appli-

- 2 -

contended before us that if these representations are decided, then the applicants will get their desired relief. Accordingly, we direct the respondents to decide the representations contained in Annexures 4, 5 and 7 within three months from the date of the communication of this order. With the above observations, the application stands disposed of without any order as to costs.

Shanbagh

Member (A)

bc

Vice Chairman

Dated the 20th Sept., 1991.

RKM